



**తెలంగాణ రాజపత్రము**  
**THE TELANGANA GAZETTE**  
**PART IV-B EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

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**No. 5 ] HYDERABAD, THURSDAY, JULY 11, 2019**

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**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS Etc.**

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 11th July, 2019 being published under article 348 (3) of the Constitution of India for general information:-

**TELANGANA ORDINANCE No. 5 OF 2019**

Promulgated by the Governor in the Seventieth Year of the Republic of India.

**AN ORDINANCE TO AMEND THE TELANGANA  
STATE COMMISSION FOR DEBT RELIEF  
(SMALL FARMERS, AGRICULTURAL  
LABOURERS AND RURAL ARTISANS) ACT,  
2016.**

[1]

Whereas, the Telangana State Commission for Debt Relief (Small Farmers, Agricultural Labourers and Rural Artisans) Act, 2016 (Act No.12 of 2016) enacted mainly to provide timely relief to the farming community, the Telangana State Commission for Debt Relief (Small Farmers, Agricultural Labourers and Rural Artisans) has to be constituted for the purpose of exercising the powers and performing the functions under the Act;

And whereas, according to section 3 of the Act, the Commission shall consist of a Chairman and four members nominated by the Government and a retired High Court Judge has to be nominated by the Government as Chairman. It has been decided by the Government for appointment of "an eminent person having experience and expertise in the field of law/ agriculture/economic sector" by nomination as Chairman of the Commission, by suitably amending section 3(2)(i) of the Act and accordingly, the Telangana State Commission for Debt Relief (Small Farmers, Agricultural Labourers and Rural Artisans) (Amendment) Ordinance, 2018 (Telangana Ordinance No.1 of 2018) has been promulgated by the Governor on the 24<sup>th</sup> June, 2018 and the same has been published in the Telangana Gazette dated: the 24<sup>th</sup> June, 2018;

And whereas, a replacement Bill for the said Ordinance could not be introduced in the Legislature of the State due to paucity of time;

And whereas, it has now been decided to have continuity of law on the subject without there being any legal vacuum;

Whereas, the Legislature of the State is not now in session and the Governor of Telangana is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

**Short title  
and  
commen-  
cement.**

1. (1) This Ordinance may be called the Telangana State Commission for Debt Relief (Small Farmers, Agricultural Labourers and Rural Artisans) (Amendment) Ordinance, 2019.

(2) It shall be deemed to have come into force with effect from 24.06.2018.

2. In the Telangana State Commission for Debt Relief (Small Farmers, Agricultural Labourers and Rural Artisans) Act, 2016, in section 3, in sub-section (2), for item (i), the following shall be substituted, namely,-

**Amend-  
ment of  
section 3.  
Act No. 12  
of 2016.**

“(i) an eminent person having experience : Chairman.  
and expertise in the field of law/  
agriculture/economic sector

3. The Telangana State Commission for Debt Relief (Small Farmers, Agricultural Labourers and Rural Artisans) (Amendment) Ordinance, 2018 is hereby repealed.

**Repeal of  
Ordinance  
1 of 2018.**

**E.S.L. NARASIMHAN,**  
Governor of Telangana.

**V. NIRANJAN RAO,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.